

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

IA-781/2024, IA-2360/2024, IA-2013/2024

IN

IB-40/ND/2023

IN THE MATTER OF:

M/s. ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

M/s. Shree Industries Ltd. (erstwhile Known as
Rama Finance Ltd.)

Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Eshna Kumar, Mr. Lakshmikant Srivastava, Ms.
Jasleen Singh Sandha, Advs., IA-2013/2024
For the ASREC : Ms. Usha Singh, Adv.
For the RP : Mr. Sanyat Lodha, Mr. Ravi Raghunath, Advs.
For the Respondent : Mr. Rajiv Bajaj, Mr. Yash Karan Jain, Advs. In IA-
781/2024, Mr. Rahul, Adv. For R-2

ORDER

On the request made by Ld. Counsel appearing for the
Resolution Professional, matter adjourned.

List the matter **on 01.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)